FSA support issue at WTO Ministerial Conference, Bali

- 629. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the obligations under the Food Security Act are in conformity with the World Health Organisation (WHO) stipulations on permissible limit of support;
- (b) whether the Ninth WTO Ministerial Conference at Bali will address this issue; and
- (c) if so, what will constitute the negotiating brief for the Indian delegation at the Bali meet?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. SUDARSANA NATCHIAPPAN): (a) The provisions of the National Food Security Act which relate to providing subsidised food to the poor are fully compatible with WTO rules. It is only the procurement-related support that has to be accounted for in the calculation of trade-distorting support as per WTO rules. Such support has to be kept within certain limits.

(b) and (c) The original proposal by the G-33 coalition of developing countries in the WTO, of which India is also a member, proposed that acquisition of stocks of foodstuffs from low-income or resource poor producers for supporting such producers or for fighting hunger and rural poverty should be excluded from the calculation of trade-distorting support. WTO Members could, however, agree to discuss only an interim mechanism. The Indian delegation was mandated to negotiate the terms of such an interim mechanism. During the Ninth Ministerial Conference of the WTO held in Bali, Indonesia from 3 to 7 December 2013, WTO members agreed to an interim mechanism which will be available till Members agree on a permanent solution on this issue for adoption by the Eleventh Ministerial Conference of the WTO.

Trade deficit with China

†630. SHRI RAM JETHMALANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that external trade deficit between India and China is in favour of China;
 - (b) if so, Government's reaction thereto;